BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

INDEX

IN

Misc. Application in Disposed of cases No. 04 of 2026

In

Misc. Application in Disposed of cases No. 70 of 2025

Digambar Prasad — Applicant

Versus

State of Uttarakhand & Ors.

Respondents

RESPONSE AFFIDAVIT ON BEHALF OF UTTARAKHAND POLLUTION CONTROL BOARD (RESPONDENT NO.2)

Sr. No.	Description of Documents	Page Nos.
	Index	1-2
	Response Affidavit	3-8
	Annexure No. 1: (Copy of Letter dated 22.12.2025)	9-20
	Annexure No. 2: (Copy of Letter dated 05.03.2026)	21
	Annexure No. 3: (Copy of Letter dated 09.03.2026)	22-23

	Annexure No. 4: (Copy of email dated 10.03.2026)	24
	Annexure No. 5: (Copy of letter dated 12.03.2026 along with the Joint Inspection Report)	25-26
	Annexure No. 6: (Copy of letter dated 12.03.2026)	27

Date: 13.03.2026`

Place: Dehradun

Mukesh Verma, Advoacte
(Counsel for Respondent-2)
Chamber No. 50,
Supreme Court of India,
New Delhi
Mobile No. 9810108098
mvermadv@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

NOTARY
Km. Urmila Bhatia
NOTARIAL NOTARIAL
Reg.No.-09/01/02
Dehra Dun.
STATE OF UTTARAKHAND

Misc. Application in Disposed of cases No. 04 of 2026

In

Misc. Application in Disposed of cases No. 70 of 2025

Digambar Prasad Applicant

Versus

State of Uttarakhand & Ors.

Respondents

RESPONSE AFFIDAVIT ON BEHALF OF UTTARAKHAND POLLUTION CONTROL BOARD (RESPONDENT NO.2)

AFFIDAVIT of Dr. Parag Madhukar Dhakate, aged about 52 years S/o Shri M.B Dhakate Presently posted as Member Secretary, Uttarakhand Pollution Control Board, Uttarakhand.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

NOTARY
Km. Urmila Bhatia
Advocate
Reg.No.-09/01/02
Dehra Dun.
STATE OF UTTARAKHAND

1. That the deponent is presently posted as the Member Secretary, Uttarakhand Pollution Control Board and as such is fully conversant with the facts of the case and is competent to sign and swear the instant affidavit.
2. That the above-mentioned matter was listed for hearing on 19.01.2026 wherein the Hon'ble National Green Tribunal was pleased to issue the following directions: -

"........

9.Notices be issued to the respondents requiring them to file their compliance report/responses within one month.

......."

3. It is humbly submitted that earlier, the Member Secretary, Uttarakhand Pollution Control Board vide letter dated 22.11.2025 issued directions under section-5 of the Environment (Protection) Act, 1986 to the Chairman/ Managing Director, M/s Indian Drugs and Pharmaceuticals Ltd. for compliance with the relevant points regarding the disposal of Hazardous Waste and Bio-Medical Waste.
4. That subsequently, the General Manager, IDPL vide letter dated 22.12.2025 informed the Member Secretary, UKPCB that the site was inspected by Bharat oil & Waste management Ltd., Uttarakhand (the only TSDF in the state of Uttarakhand) and it was decided that the work would be executed through them, with the cost to be borne by the Forest Department, as the land is under their control and the fire incident occurred after their takeover of the site. In this connection, a copy of the letter dated 22.12.2025 is hereby being marked and filed as **Annexure no.1** to this affidavit.

NOTARY
Km. Urmila Bhatia
Advocate
Reg. No.-0.../01/02
Dehra Dun.
STATE OF UTTARAKHAND

5. That further, the Member Secretary, Uttarakhand Pollution Control Board, vide letter dated 05.03.2026, directed the Divisional Forest Officer, Dehradun and the Regional Officer, Uttarakhand Pollution Control Board, Dehradun to coordinate with Bharat Oil and Waste Management Ltd., Roorkee, for the disposal of Hazardous Waste/Bio-Medical Waste in the premises of Indian Drugs and Pharmaceuticals Limited (IDPL) and to ensure that the compliance report is submitted. It was also informed in the said letter that the expenditure incurred for the disposal of the aforesaid Hazardous and Bio-Medical Waste shall be borne by the Forest Department. In this connection, a copy of the letter dated 05.03.2026 is being marked and filed as **Annexure no.2** to this affidavit.
6. That the Divisional Forest Officer, Dehradun, vide letter dated 09.03.2026, instructed the Sub-Divisional Forest Officer, Rishikesh and the Regional Officer, Uttarakhand Pollution Control Board, Dehradun to inspect the concerned area on 10.03.2026 and take necessary action for compliance. In this connection, a copy of the letter dated 09.03.2026 along with the Inspection report is being marked and filed as **Annexure no.3** to this affidavit.
7. That the General Manager, Indian Drugs and Pharmaceuticals Limited (IDPL), vide email dated 10.03.2026, informed the Uttarakhand Pollution Control Board that all manpower and security services, including contractual employees, had left after the termination of the contract at IDPL, Rishikesh. As on date, there is no manpower available at the IDPL Rishikesh plant. It was further informed that the entire area measuring 833.89 acres at IDPL Rishikesh is under the physical possession of the Forest Department, Government of Uttarakhand, including the plant, BTP, WPP, WIP and the IDPL Township for all operational and controlling purposes. It was also

NOTARY STATE OF UTTARAKHAND Reg.No. /02 Dehra Dun.

stated that for the disposal of hazardous waste and burnt ashes, the said area has been under the control of the Forest Department since July 2023 and the disposal was to be carried out by Bharat Oil and Waste Management Ltd., Roorkee through the State Government only. In this connection, a copy of the email dated 10.03.2026 is being marked and filed as **Annexure no.4** to this affidavit.

8. That the Regional Officer, UKPCB, Dehradun vide letter dated 12.03.2026 submitted the Joint inspection report to the Member Secretary, UKPCB. The report furnishes the following points:

   i. During the inspection of M/s Indian Drugs and Pharmaceuticals Limited (IDPL), a storage facility of hazardous waste, bio-medical waste and other waste was found in the premises.

   ii. During the inspection, ash as well as half-burnt medicines, empty medicine strips/rolls and empty medicine vials were found in the premises of M/s Indian Drugs and Pharmaceuticals Limited (IDPL).

   iii. The waste has not yet been disposed of. The waste proposed to be disposed of through the TSDF, i.e., Bharat Oil and Waste Management Ltd., Roorkee, is estimated to weigh approximately 10 tons. In case the actual weight varies at the time of disposal, the actual cost may be revised accordingly.

   iv. On the basis of the quotation earlier provided by the TSDF to the Forest Department for the disposal of the said waste, an expenditure of approximately Rs. 3,50,000/- is estimated for the said disposal.

NOTARY
Km. Urmila Bhatia
Advocate
Reg.No.-09/01/02
Dehra Dun.
STATE OF UTTARAKHAND

In this connection, a copy of the letter dated 12.03.2025 along with the Joint Inspection Report is being marked and filed as **Annexure no. 5** to this affidavit.

9. It is further pertinent to mention that the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 require authorization from the State Pollution Control Board for the handling and disposal of hazardous waste. As the site is presently under the possession of the Forest Department, the Forest Department is required to obtain authorization from the Uttarakhand Pollution Control Board for the disposal of the questioned stored waste.

10. That the Member Secretary, Uttarakhand Pollution Control Board, vide letter dated 12.03.2026, informed the Divisional Forest Officer, Dehradun, to seek authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. In this connection, a copy of the letter dated 12.03.2026 is being marked and filed as **Annexure no.6** to this affidavit.

11. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Deponent

Verification: -

Verified at Dehradun on the 13 day of March 2026, that the contents of the response affidavit are true and correct to the best of my knowledge and belief

NOTARY STATE OF UTTARAKHAND
Km. Urmila Bhatia
Advocate
Reg.No.-09/01/02
Dehra Dun.

based on the official record and nothing is false, and no material has been concealed therein.

Deponent

Identified by

Priyanka Jina,
Advocate
Reg. No. UK 1475/2022

13/03/26

affidavit is sworn before me by
.. Dr. Parag Madhukar
is identified S... Priyanka Jina
Dehradun on... 13/3/2026

KM. URMILA BHATIA
Advocate & NOTARY, Dehradun

Annexure-1

Uttarakhand Pollution Control Board
Diary No. 8619
Date 30/12/25.

आई डी पी एल

INDIAN DRUGS & PHARMACEUTICALS LIMITED

(A Govt. of India Undertaking)

VIRBHADRA RISHIKESH (UTTRAKHAND)

IDP(R)/Virbhadra/GM/pcb/2025/01 Dated: 22.12.2025

Subject: Compliance with directions issued under Section 5 of the Environment (Protection) Act, 1986 in respect of Hon'ble NGT Order in M.A. No. 70/2025 (O.A. No. 781/2024) concerning M/s IDPL, Rishikesh, Uttarakhand – Reference to Letter No. UKPCB/HO/Gen/183–804/2025/116 dated 22.11.2025.

References:-i.)Letter No. 827/XXXVIII-I-2025 dated 25.11.2025 issued by the Chief Secretary, Department of Environment Protection & Climate Change.

ii.) Order dated 08.08.2025 passed by the Hon'ble National Green Tribunal in O.A. No. 781/2024 (M.A. No. 70/2025).

Dear Sir,

It is respectfully submitted that, pursuant to the order dated 08.08.2025 passed by the Hon'ble National Green Tribunal, IDPL Rishikesh has extended full cooperation to the Government of Uttarakhand and all inspecting authorities to ensure compliance with the said order. The following actions have been undertaken:-

A). On 08.08.2025, officials of the Government of Uttarakhand inspected the overhead tank and the Biological Treatment Plant (BTP) in connection with the proposed takeover.

B). On 10.10.2025, the Sub-Divisional Officer (Forest), along with representatives of Bharat Oil & Waste Management Ltd., inspected the plant premises, including the fire-affected site and other areas, in relation to material disposal.

C). IDPL has attended all meetings related to compliance, as and when convened by the concerned authorities of the State Govt.

It is humbly submitted that this was already informed to the Committee that the fire-affected area, including the stored raw/packing materials at IDPL, Virbhadra, Rishikesh, has been under the control of the Forest Department, Dehradun, Uttarakhand, since September 2023. Further, all other areas of civic stations, including the BTP area, is now under the control of the Forest Department since 01.12.2025. Accordingly, the responsibilities arising out of the Hon'ble Tribunal's order rest with the State Government, as the fire incident occurred approximately one year after the area was sealed and taken over by the Forest Department. It is also submitted that the IDPL Rishikesh plant has been closed and it was earlier decided that the lease land of IDPL Rishikesh shall be returned back on an "as is where is basis in one go".

Further, as per Point No. 3 of the Chief Secretary's letter dated 25.11.2025 addressed to the Secretary, Department of Pharmaceuticals, it was requested that a person familiar with the relevant processes be nominated. In this regard, the General Manager has already been deputed to oversee matters related to IDPL Rishikesh. However, considering the gravity and volume of work involved, it is proposed that a team of three officials, namely Plant In-Charge / Manager (Quality Control), Deputy Manager (Engineering), and Executive (Finance), may be deputed to manage day-to-day activities for the timely completion of the assigned tasks.

Cond...2/-

D2 Chwedi

31/12

With regard to compliance of works at Sr. Nos. 1, 2, and 3, i.e., disposal of ash from the fire incident and other chemicals, in the letter issued by the Member Secretary; this matter was already initially taken up with the Forest Department, Dehradun. Subsequently, the site was inspected by Bharat Oil & Waste Management Ltd., Uttarakhand. As the said agency is a Government organization, it was decided that the work would be executed through them, with the cost to be borne by the Forest Department, as the land is under their control and the fire incident occurred after their takeover of the site.

It is further submitted that all regular employees at IDPL Virbhadra has been relieved under VRS & the contracts of all existing contractual employees had expired. In the absence of contract renewal, no financial authority currently exists at the unit level. To proceed with the above-mentioned works, all financial concurrence, work permissions, and administrative approvals will be required from the competent authority, i.e., the Chairman & Managing Director (CMD). At present, the CMD is on leave, till her resumption of duty or the appointment of a new CMD, we request that the matter may kindly be kept under consideration.

Submitted for kind information and consideration, please.

Enc.:-

1. Letter from Member Secretary UKPCB
2. Letter from Chief Secretary UKPCB

Sanjay 22/12/25

(Sanjay Kumar)
General Manger
IDPL Rishikesh Plant

(SANJAY KUMAR)
General Manager
Indian Drugs & Pharmaceuticals Ltd.
(A Govt. Of India Undertaking)
Plant Office, Virbhadra-249 202, Rishikesh
Dehradun, Uttrakhand

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Gen 183-804/2025/ 116 Dated 22.11.25

To,

Chairman and Managing Director
M/s Indian Drugs and pharmaceuticals Ltd
IDPL Corporate Office, IDPCL Complex
Old Delhi- Gurugram Road,
Dundahera, Gurugram 122016
Email: teena.idpl@gmail.com
Fax 0124-4303344

Directions under Section-5 of the Environment Protection) Act, 1986 for Compliance of Hon'ble NGT order in M.A. No. 70/2025 (O.A. 784/2024 w.r.t. to M/s IDPL, Rishikesh, Uttarakhand

WHEREAS, the Central Government has notified the **Environment (Protection) Act, 1986** and as Central Government has promulgated various waste management rules under the said Act; and

WHEREAS, for the purpose of management of Hazardous Waste Government of India also notified Hazardous and Other Waste (Management and Transboundary) Rules 2016 where in provision are provided for safe storage, collection, transportation, disposal, recycling of the Hazardous Waste and every hazardous waste generating unit is also required to obtain authorisation under the above rules for safe handling and management of hazardous waste; and vide clause 4 of these rules the responsibility of the occupier for management of hazardous waste is enlisted which include prevention, minimisation, reuse, recycling, recovery, co-processing and safe disposal of hazardous waste; and

WHEREAS, for the purposes of management of Bio medical Waste Government of India also notified Bio medical Waste Management Rules 2016 for managing bio medical waste; and vide clause 4 of these rules duties of occupier are defined which include to take necessary steps to ensure bio medical waste to be handled without any adverse effect to human health and environment and also the biomedical waste shall be directly transported to the common bio medical waste treatment facility or for the appropriate treatment and disposal; and

WHEREAS, Government of India vide S.O. No 1211 (E) dated 02.11.2004 delegated powers of section 5 of Environment (Protection) Act, 1986 to Chairman,

Uttarakhand Pollution Control Board for violation of standards and rules related to hazardous waste notified under Environment (Protection) Act, 1986; and

WHEREAS, section 5 of Environment (Protection) Act, provide the power to issue directions to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions; and

WHEREAS, Government of India vide S.O. no. 281 (E) dated 18.02.2005delegated powers of section 5 of Environment (Protection) Act, 1986 to Chairman, Uttarakhand Pollution Control Board for violation of standards and rules related to bio medical waste, hazardous chemicals, industrial solid waste, municipal solid waste notified under Environment (Protection) Act, 1986; and

WHEREAS, the clause 4 (5) of the Environment (Protection) Rules 1986, clearly mentioned that *in case it is opinion that in view of likelihood of a grave injury to the environment it is not expedient to provide an opportunity to file objections against proposed directions, it may, for reasons to be recorded in writing, issue directions without providing such an opportunity*; and

WHEREAS, Uttarakhand Pollution Control Board on dated 21.12.2019 has issued office order for imposing environmental compensation on the defaulting units, who are violating the environment norms; and

WHEREAS, Hon'ble National Green Tribunal on the matter of M.A. No. 70/2025 (O.A. 784/2024) Digambar Prasad Vs State of Uttarakhand and others which is related to adverse effects due to dismantling and demolition process of IDPL Plant, Rishikesh; and

WHEREAS, the joint committee under chairmanship of the District Magistrate has examined the site and identify following recommendations for action which are incorporated in the order of Hon'ble NGT dated 08.08.2025: -

a. *Regular Operation and Maintenance of STP: The IDPL/Forest Department must ensure the regular operation and maintenance of the STP (previously used as BTP) so that no untreated/partially treated sewage is discharged into River Ganga under any circumstances. UKPCB shall ensure regular operation and maintenance of the STP.*

b. *Disposal of Ash from Fire Incident Site: The ash as well as half burnt empty medicine strip/rolls & empty medical vials observed at the site of the fire incident, located within the premises must be disposed of in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Biomedical Waste Management Rules, 2016, under supervision of UKPCB.*

c. *Management of Stored Packaging Waste: All stored packaging waste should be disposed of following the Solid Waste Management Rules, 2016, as well as the*

Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 under supervision of UKPCB.

d. *Handling of Stored Raw Materials and Products: UKPCB shall verify storage of raw material or product inside the plant. If UKPCB find any raw material or product storage in the plant, then it must be managed and disposed off in accordance with the Biomedical Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, under supervision of UKPCB."*

WHEREAS, Hon'ble NGT vide order dated 07.08.2025 under para 25, High Power committee has constituted to take requisite remedial, punitive, preventive and prohibitive measures on the following points as may be required by taking into consideration the observations and recommendations made in the Joint Committee report dated 02.04.2025: -

(i) -------;

(ii) ------;

iii) *ensure disposal of the ash as well as half burnt empty medicine strip/rolls & empty medical vials observed at the site of the fire incident, located within the premises in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Biomedical Waste Management Rules, 2016;*

(iv) *ensure disposal of all stored packaging waste in accordance with the Solid Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016; and*

(v) *ensure management and disposal of raw material or product stored inside the plant in accordance with the Biomedical Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, under supervision of UKPCB.*

WHEREAS, the orders of Hon'ble Tribunal are to be complied in the letter and spirit; and

Now therefore, in exercise of powers conferred under section 5 of Environment Protection Act (as delegated by SO No 12119 (E) dated 02.11.2004 and S.O. No. 281 (E) dated 18.02.2005), and with the approval of competent authority you are hereby directed: -

1. To ensure disposal of the ash as well as half burnt empty medicine strip/rolls & empty medical vials observed at the site of the fire incident, located within the premises of M/s IDPL Rishikesh in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Biomedical Waste Management Rules, 2016;
2. To ensure disposal of all stored packaging waste at M/s IDPL Rishikesh in accordance with the Solid Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016; and

3. To ensure management and disposal of raw material or product stored inside the plant of M/s IDPL Rishikesh in accordance with the Biomedical Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

Above directions shall be complied in 30 days from the day of issue of these directions.

In case of default in compliance with the above directions by the Unit, the Uttarakhand Pollution Control Board will be constrained to initiate appropriate actions against the occupier of the Unit without giving any further notice, in accordance with provisions of the **Environment (Protection) Act, 1986 and also impose Environment Compensation.**

(Dr Parag Madhukar Dhakate)
Member Secretary

Copy to: Following for information and necessary action.

1. Senior Personal Secretary to Chief Secretary Government of Uttarakhand for information to Chief Secretary.
2. Director, Department of Drugs and Pharmaceuticals, Government of India, Room No. 340B, A-Wing, 3rd Floor, Shastri Bhawan, New Delhi-110001, (Email: divhead-pharmapolicy@pharma-dept.gov.in) for kind information and with a request to issue necessary direction to concern for compliance of the directions.
3. Principal Chief Conservator of Forest (HoFF), Uttarakhand Forest Department, Rajpur Road, Dehradun (Nodal officer of High Power Committee as constituted by Hon'blwe NGT in the matter MA 70/20205) for information and necessary action please.
4. Chief Finance Officer, Indian Drugs and Pharmaceuticals, IDPL Corporate Office, IDPCL Complex Old Delhi- Gurugram Road, Dundahera, Gurugram 122016 for information please
5. Member Secretary, Central Pollution Control Board for information and necessary action please.
6. Divisional Forest Officer, Dehradun, Uttarakhand for information and necessary compliance.
7. District Magistrate, Dehradun for information and necessary action.
8. Regional Officer, UKPCB, Regional Office, Dehradun for arranging necessary compliance from the concern.
9. M/s Indian Drugs and Pharmaceutical Ltd, Veerbhadra, Rishikesh for necessary compliance
10. Guard file.

Member Secretary

UTTARAKHAND

(27)

To,

M/s Indian Drugs and
Pharmaceutical Ltd.
Veerbhadra,
Rishikesh. Dehradun

EMS SPEED POST
EV932942190IN

From:
Head Office:
Uttarakhand Pollution Control Board
"Gaura Dev Paryavaran Bhawan"
46-B, IT Park, Sahastradhara Road. Dehradun (Uttarakhand)
Web : www.ueppcb.uk.gov.in
Email : msukpcb@yahoo.com

UNDER B.PL SCHEME
CODE NO. DDN-10-177

रमेश कुमार सुधांशु, आई०ए०एस०
प्रमुख सचिव,

उत्तराखण्ड शासन

पर्यावरण संरक्षण एवं जलवायु परिवर्तन विभाग
Dept. of Environment Protection & Climate Change
अर्द्ध०शा०प०सं०: 827 /XXXVIII-1-2025
देहरादून, दिनांक: 25 नवम्बर, 2025

प्रिय महोदय,

कृपया मा. राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित M.A. No 70/2025 (O.A. NO. 784/2024) Digambar Prasad Vs State of Uttarakhand & Ors के संबंध में मा. प्राधिकरण द्वारा दिनांक 08.08.2025 का अवलोकन करने का कष्ट करें। मा. प्राधिकरण द्वारा Indian Drugs and Pharmaceutical (IDPL) Rishikesh में आवश्यकतानुसार आवश्यक सुधारात्मक, दण्डात्मक, निवारक और निषेधात्मक उपाय किये जाने हेतु उच्चाधिकार प्राप्त समिति (HPC) का गठन किया है। उक्त समिति में निदेशक, Department of Drugs and Pharmaceutical, भारत सरकार को सदस्य नामित किया गया है।

2- प्रकरण पर मा. प्राधिकरण में अगली सुनवाई दिनांक 15.12.2025 को नियत है। उक्त सुनवाई से पूर्व उच्चाधिकार प्राप्त समिति (HPC) द्वारा अपनी रिपोर्ट मा. प्राधिकरण में दाखिल की जानी है।

3- अतः उक्त संबंध में आपसे अनुरोध है कि कृपया मा. प्राधिकरण द्वारा दिनांक 08.08. 2025 को IDPL, Rishikesh के संबंध में दिये गये निर्देशों के क्रम में वांछित सूचना एवं किसी भिज्ञ अधिकारी को उक्त प्रकरण हेतु नामित करते हुये, प्रकरण से संबंधित सूचना उत्तराखण्ड शासन को उपलब्ध करानें का कष्ट करें, ताकि मा. प्राधिकरण के आदेशों का समयान्तर्गत पालन किया जा सके।

सादर,

(रमेश कुमार सुधांशु)
प्रमुख सचिव

Received on -12-25 at 11:30 AM

श्री अमित अग्रवाल,
सचिव,
औषधि और फार्मास्यूटिकल्स विभाग,
रसायन और उर्वरक मंत्रालय,
भारत सरकार।

...ing Head (PSE)

मा.राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित M.A. No 70/2025 (O.A. NO. 784/2024) Digambar Prasad Vs State of Uttarakhand & Ors के संबंध में मुख्य सचिव, उत्तराखण्ड शासन की अध्यक्षता में दिनांक 18.11.2025 को सम्पन्न बैठक का कार्यवृत्तः–

उपस्थितिः–

1. श्री रमेश कुमार सुधांशु, प्रमुख सचिव, वन एवं पर्यावरण विभाग, उत्तराखण्ड शासन।
2. सुश्री कल्याणी, अपर सचिव, वन एवं पर्यावरण विभाग, उत्तराखण्ड शासन।
3. श्री रोहित मीणा, अपर सचिव, परिवार एवं स्वास्थ्य कल्याण विभग, उत्तराखण्ड शासन।
4. श्री एस॰पी॰सुबुद्धि, निदेशक, राज्य पर्यावरण संरक्षण एवं जलवायु परिवर्तन निदेशालय, उत्तराखण्ड।
5. डा॰पराग मधुकर धकाते, सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
6. श्री राजीव धीमान, वन संरक्षक, शिवालिक वृत्त, उत्तराखण्ड।
7. श्री नीरज कुमार, प्रभागीय वनाधिकारी, देहरादून वन प्रभाग, देहरादून।
8. श्री योगेश सिंह मेहरा, उप जिलाधिकारी, ऋषिकेश, देहरादून।
9. श्री प्रदीप कुमार, उप सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन।
10. श्री नीरज कुमार, वरिष्ठ ड्रग्स इंस्पेक्टर, उत्तराखण्ड।
11. श्री चन्द्रकान्त भट्ट, एस॰एन॰ए॰, नगर निगम ऋषिकेश, देहरादून।
12. श्री दिगविजय सेमवाल, शहरी विकास विभाग, उत्तराखण्ड।

सर्वप्रथम बैठक में उपस्थित समस्त प्रतिभागियों का स्वागत करते हुए बैठक का शुभारम्भ किया गया। बैठक में वन संरक्षक, शिवालिक वृत्त, देहरादून द्वारा अवगत कराया गया कि वादी श्री दिगम्बर प्रसाद, निवासी, IDPL, ऋषिकेश द्वारा मा.राष्ट्रीय हरित प्राधिकरण में वाद दायर किया गया है, जिसमें उल्लिखित है कि Indian Drugs and Pharmaceutical (IDPL) Rishikesh लंबे समय से बंद पड़ा है और कई प्रयासों के बावजूद इसका पुनर्वास और पुनः संचालन सफल नहीं हो सका है। वर्तमान में IDPL में स्थापित संयंत्र को तोड़ने/विघटित करने की प्रक्रिया चल रही है, जिससे विषाक्त गैसों का उत्सर्जन हो रहा हैं। कृषि भूमि की उर्वरता प्रभावित हो रही है। इसमें 02 रेडियोधर्मी पदार्थ मौजूद हैं जो पारिस्थितिकी के लिए भी हानिकारक है, और स्थानीय लोगों के लिए खतरा पैदा कर रहे हैं।

2– प्रश्नगत मूल आवेदन में मा॰प्राधिकरण द्वारा दिनांक 08.08.2025 की सुनवाई में प्रकरण पर आवश्यकतानुसार सुधारात्मक, दण्डात्मक, निवारक और निषेधात्मक उपाय किये जाने हेतु मुख्य सचिव, उत्तराखण्ड शासन की अध्यक्षता में एक उच्चाधिकार प्राप्त समिति (HPC) का गठन किया है, जिसमें प्रमुख वन संरक्षक (हॉफ), उत्तराखण्ड को नोडल अधिकारी नामित किया गया है। सदस्य के रूप में जिलाधिकारी, देहरादून, निदेशक, औषधि एवं औषधि विभाग, भारत सरकार तथा सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को नामित गया है।

3– बैठक में प्रकरण पर मा॰प्राधिकरण द्वारा दिनांक 08.08.2025 को पारित आदेश के बिन्दु संख्या–25 के उप बिन्दु (i) से (v) में उल्लिखित उपचारात्क बिन्दुओं के संबंध में

बैठक में गहन विचार–विमर्शोपरान्त निम्न निर्णय लिय गये :–

(A) प्रश्नगत वाद से संबंधित वांछित सूचना उत्तराखण्ड शासन को उपलब्ध कराये जाने हेतु सचिव, औषधि एवं औषधि विभाग, भारत सरकार को पत्र प्रेषित किया जाय।

(कार्यवाही–पर्यावरण विभाग, उ०शासन)

(B) मा.प्राधिकरण द्वारा दिनांक 08.08.2025 को पारित आदेश के बिन्दु संख्या–25 के उप बिन्दु (i) से (v) में निम्नानुसार संबंधित विभागों द्वारा कार्यवाही की जाय–

(i) *Look into the causes of fire which occured on 18.06.2024 and take appropriate remedial action for occurence of such fire in the premises in future*

- वन विभाग के द्वारा कार्यवाही कर एक्शन टेकन रिपोर्ट प्रस्तुत की जायेगी।

(ii) *Ensure the regular operation and maintenance of the STP(Previously used as BTP) so that no untreated/ partially treated sewage is discharged into River Ganga under any circumstances*

- इस सम्बन्ध में कार्यवाही अधिशासी अभियन्ता जल संस्थान ऋषिकेश के द्वारा की जायेगी तथा एक्शन टेकन रिपोर्ट प्रस्तुत की जायेगी।

(iii) *Ensure disposal of the ash as well as half burnt empty medicine strips/rolls & empty medical voils observed at the site of fire incident, located within the premises in accordance with the Hazardous and other wastes.(Mangement and Trans boundry movement) Rules,2016 and Biomedical waste Management Rules,2016.*

- कार्यवाही उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड के द्वारा की जायेगी तथा एक्शन टेकन रिपोर्ट प्रस्तुत की जायेगी।

(iv) *Ensure disposal of all stored packaging waste in accordance with the solid waste management Rules 2016 and the Hazardous and other wastes (Management and Transboundary Movement) Rules 2016*

- कार्यवाही उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड के द्वारा की जायेगी तथा एक्शन टेकन रिपोर्ट प्रस्तुत की जायेगी।

(v) *Ensure Management and disposal of raw material or product stored inside the plant in accordance with the biomedical waste Management Rules 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 under supervision of UKPCB.*

- कार्यवाही उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड के द्वारा की जायेगी तथा एक्शन टेकन रिपोर्ट प्रस्तुत की जायेगी।

प्रमुख वन संरक्षक (हॉफ), उत्तराखण्ड/नोडल अधिकारी, HPC द्वारा संबंधित विभागों से समन्वय स्थापित कर यथापेक्षित सूचना प्राप्त करते हुए, प्राप्त सूचना के आधार पर Action Taken Report तैयार कर, अपनी संस्तुति सहित आख्या, एक सप्ताह के भीतर शासन के अनुमोदनार्थ उपलब्ध करायें।

(कार्यवाही–PCCF(HoFF))

(C) मा॰राष्ट्रीय हरित अधिकरण द्वारा दिये गये आदेश के क्रम में जलाधिकारी देहरादून की अध्यक्षता में सब कमेटी का गठन किया जाता है:–

1. जिलाधिकारी, देहरादून। – अध्यक्ष
2. प्रभागीय वनाधिकारी, देहरादून वन प्रभाग, देहरादून। – सदस्य
3. उप–जिलाधिकारी ऋषिकेष। – सदस्य
4. आयुक्त नगर निगम ऋषिकेश। – सदस्य
5. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, UKPCB, देहरादून – सदस्य
6. अधिशासी अभियन्ता, उत्तराखण्ड जल संस्थान ऋषिकेश। – सदस्य
7. अधिशासी अभियन्ता, उत्तराखण्ड पावर कारपोरेशन लि॰, ऋषिकेश – सदस्य
8. प्रबन्धक, आई0डी0पी0एल0 ऋषिकेश। – सदस्य

उक्त सब कमेटी एक सप्ताह के भीतर मा0 राष्ट्रीय हरित अधिकरण के निर्देशानुसार कार्यवाही कर अपनी रिपोर्ट नोडल अधिकारी, हाई पावर कमेटी को प्रस्तुत करेगी।

(कार्यवाही–जिलाधिकारी, देहरादून)

मा0 राष्ट्रीय हरित अधिकरण के अनुरूप प्रमुख सचिव वन एवं पर्यावरण द्वारा कम्प्लाइंस रिपोर्ट की समीक्षा की जायेगी एवं कम्प्लाइंस रिपोर्ट समय से दाखिल करना सुनिश्चित करें।

अन्त में सभी प्रतिभागियों का धन्यवाद ज्ञापित कर बैठक का समापन किया गया।

Digitally signed by
Ramesh Kumar Sudhanshu
Date: 25-11-2025 11:03:22
(रमेश कुमार सुधांशु)
प्रमुख सचिव।

उत्तराखण्ड शासन
पर्यावरण संरक्षण एवं जलवायु परिवर्तन अनुभाग
संख्या:– 347238 /XXXVIII-1–2025/ई॰–91721
देहरादून: दिनांक: 25 नवम्बर, 2025

<u>प्रतिलिपि:</u>–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. सचिव, औषधि और फार्मास्यूटिकल्स विभाग, रसायन और उर्वरक मंत्रालय, भारत सरकार।
2. सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन।
3. अपर सचिव, परिवार एवं स्वास्थ्य कल्याण विभग, उत्तराखण्ड शासन।

File No. ENVI-CNGT/NGT/8/2025-XXXVIII-1-Environment Conservation and Climate Change Department (Computer No. 91721)

4. प्रमुख वन संरक्षक (हॉफ), उत्तराखण्ड।
5. जिलाधिकारी, देहरादून।
6. निदेशक, राज्य पर्यावरण संरक्षण एवं जलवायु परिवर्तन निदेशालय, उत्तराखण्ड।
7. सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
8. वन संरक्षक, शिवालिक वृत्त, उत्तराखण्ड।
9. प्रभागीय वनाधिकारी, देहरादून वन प्रभाग, देहरादून।
10. उप जिलाधिकारी, ऋषिकेश, देहरादून।
11. निदेशक, [illegible] उत्तराखण्ड।
12. वरिष्ठ ड्रग्स इंस्पेक्टर, उत्तराखण्ड।
13. एस०एन०ए०, नगर निगम, ऋषिकेश, देहरादून।
14. गार्ड फाइल।

Digitally signed by SATYA PRAKASH SINGH
Date: 25-11-2025 16:20:19

आज्ञा से,

(सत्यप्रकाश सिंह)
संयुक्त सचिव।

Annexure-2

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–804/2026/1933 दिनांक 05.03.2026

एन0जी0टी0 मैटर

सेवा में,

1. प्रभागीय वनाधिकारी
   वन प्रभाग, देहरादून।

2. क्षेत्रीय अधिकारी
   क्षेत्रीय कार्यालय
   उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
   ई–115 नेहरू कॉलोनी, देहरादून।

विषयः– मा0 एन.जी.टी., नई दिल्ली में योजित M.A. No. 70/2025 (मूल आवेदन संख्या 784/2024) Digambar Singh Vs. State of Uttarakhand & Ors. में पारित आदेशों के अनुपालन के सम्बन्ध में।

महोदय,

कृपया मा0 एन0जी0टी0 द्वारा उपरोक्त विषयक वाद में पारित आदेश दिनांक 19.01.2026 का अवलोकन करना चाहें। जिसमें मा0 एन0जी0टी0 द्वारा वाद को पुनः M.A. No. 4/2026 पर सूचीबद्ध किया है तथा प्रतिवादियों को 01 माह के अन्तर्गत अनुपालन आख्या प्रस्तुत करने के निर्देश दिये हैं। वाद में अगली सुनवाई दिनांक 16.03.2026 को नियत है।

पूर्व में दिनांक 08.08.2025 को पारित निर्देशों के अनुपालन हेतु राज्य बोर्ड द्वारा आई.डी.पी.एल. को Hazardous Waste/Bio-Medical Waste के निस्तारण के सम्बन्ध में पर्यावरण संरक्षण अधिनियम की धारा–5 के अन्तर्गत अनुपालन हेतु निर्देशित किया गया था।

तत्क्रम में आई.डी.पी.एल. द्वारा अपने पत्र दिनांक 22.12.2025 के द्वारा सूचित किया है किः–

With regard to compliance of works at Sr. Nos. 1,2, and 3, i.e., disposal of ash from the fire incident and other chemicals, in the letter issued by the Member Secretary; this matter was already initially taken up with the Forest Department, Dehradun. Subsequently, the site was inspected by Bharat Oil & Waste Management Ltd., Uttarakhand. As the said agency is a Government organization, it was decided that the work would be executed through them, with the cost to be borne by the Forest Department, as the land is under their control and the fire incident occurred after their takeover of the site.

अतः आपको निर्देशित किया जाता है कि भारत ऑयल एण्ड वेस्ट मैनेजमेंट लि0, रूड़की से समन्वय स्थापित करते हुए आई0डी0पी0एल0 परिसर में स्थित Hazardous Waste/Bio-Medical Waste का निस्तारण सुनिश्चित करवायें एवं अनुपालन आख्या इस कार्यालय को प्रेषित करना सुनिश्चित करें।

उपरोक्त Hazardous Waste/Bio-Medical Waste के निस्तारण हेतु आने वाले व्यय का भुगतान वन विभाग द्वारा किया जाना है।

भवदीय

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– नोडल ऑफिसर/हाई पॉवर कमेटी, प्रधान मुख्य वन संरक्षक (HoFF), वन विभाग मुख्यालय, राजपुर रोड़, देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

सदस्य सचिव

दूरभाष : 0135–2627612, ई-मेल dfodoon@gmail.com

कार्यालय प्रभागीय वनाधिकारी देहरादून वन प्रभाग, देहरादून।

पत्रांकः– 3703 /29–3, देहरादून, दिनांक– 09, मार्च, 2026.

सेवा में,

1. उप प्रभागीय वनाधिकारी,
   ऋषिकेश उप वनप्रभाग।
2. क्षेत्रीय अधिकारी,
   क्षेत्रीय कार्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
   ई–115 नेहरू कॉलोनी, देहरादून।

विषय – **मा0 राष्ट्रीय हरित अधिकरण में योजित Misc Application in Disposed of Cases No. 4/2026 In Misc Application in disposed of casesNo. 70/2025 In O.A.No- 784/2024 दिगम्बर प्रसाद बनाम स्टेट ऑफ उत्तराखण्ड एवं अन्य के सम्बन्ध में।**

संदर्भः– सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून का पत्रांक– यू0के0पी0सी0 /एच.ओ./सा0–183–804/2026/1933 दिनांक–05.03.2026 एवं मा0 राष्ट्रीय हरित अधिरण, नई दिल्ली द्वारा आदेश दिनांक–19.01.2026.

महोदय,

मा0 राष्ट्रीय हरित अधिकरण में योजित Misc Application in Disposed of Cases No. 4/2026 In Misc Application in disposed of casesNo. 70/2025 In O.A.No- 784/2024 दिगम्बर प्रसाद बनाम स्टेट ऑफ उत्तराखण्ड एवं अन्य में पारित आदेश दिनांक–19.01.2026 के सम्बन्ध में मुख्य सचिव, उत्तराखण्ड शासन की अध्यक्षता में दिनांक–18.11.2025 को सम्पन्न बैठक के कार्यवृत्त के अनुसार मा0 एन0जी0टी0 द्वारा पारित आदेश के बिन्दु सं0–25 के उप बिन्दु (iii) से (v) के सम्बन्ध में **कार्यवाही प्रदूषण नियंत्रण बोर्ड के द्वारा** की जानी है तथा एक्शन टेकन रिपोर्ट प्रस्तुत किये जाने के निर्देश दिये गये थे। इसी क्रम में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश दिनांक–19.01.2026 के अनुपालन में उत्तराखण्ड शासन द्वारा एक सप्ताह के भीतर Action Taken Report (A.T.R) मांगी गयी है। अधोहस्ताक्षरी द्वारा इस सम्बन्ध में अपने पत्र संख्या–3670/29–3, दिनांक–07.03.2026 से सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को उनके द्वारा की गयी कार्यवाही की सूचना प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड को उपलब्ध कराने हेतु अनुरोध किया गया था।

सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून द्वारा अपने उक्त संदर्भित पत्र से क्षेत्रीय कार्यालय, क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, ई–115 नेहरू कॉलोनी, देहरादून एवं इस कार्यालय को भारत ऑयल एण्ड वेस्ट मैनेजमंट लि0, रूड़की से समन्वय स्थापित करते हुए आई0डी0पी0एल0 परिसर में स्थिति Hazardous Waste/Bio-Medical Waste का निस्तारण कर अनुपालन आख्या उपलब्ध कराने हेतु लिखा गया है।

इस सम्बन्ध में आपको उक्त सदर्भित पत्र की प्रति इस निर्देश के साथ प्रेषित कि आप दिनांक–10.03.2026 को सम्बन्धित क्षेत्र का निरीक्षण कर मा0 एन0जी0टी0 द्वारा पारित आदेश में निम्न बिन्दुओं के अनुपालन हेतु वांछित कार्यवाही कर कृत कार्यवाही की सूचना अविलम्ब इस कार्यालय को प्रस्तुत करने का कष्ट करें ताकि तदनुसार उच्च स्तर को सूचना प्रेषित की जा सके–

बिन्दु सं0 3(B) (iii) "Ensure disposal of the ash as well as half burnt empty medicine strips/rolls and empty medical voils observed at the site of fire incidence located within the premises in accordance with the hazardous and other wastes. (Management and Trans boundary movement rules 2016 and की biomedical waste management rules 2016)"

विन्दु सं० 3(B)(iv) "Ensure disposal of all stored packaging waste in accordance with the solid waste management rules 2016 hazardous and other wastes (Management and Trans boundary movement rules 2016)"

विन्दु सं० 3(B) (v) "Ensure management and disposal of raw material of product stored inside the plant in accordance with the biomedical waste management rules 2016 and the hazardous and other wastes. (Management and Trans boundary movement) rules 2016 under supervision of UKPCB"

संलग्न–यथोपरि।

भवदीय,

(नीरज कुमार)
प्रभागीय वनाधिकारी,
देहरादून वन प्रभाग, देहरादून।

पत्रांक– 3703/29–3 तद्दिनांकित।

प्रतिलिपि–

1. प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून को सादर सूचनार्थ प्रेषित।
2. सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को उनके पत्रांक–यू0के0पी0सी0/एच.ओ./सा0–183–804/2026/1933 दिनांक–05.03.2026 (इस कार्यालय में व्हाट्सएप द्वारा दिनांक–09.03.2026 को प्राप्त) के क्रम में सादर इस अनुरोध के साथ प्रेषित कि मुख्य सचिव, उत्तराखण्ड शासन की अध्यक्षता में दिनांक–18.11.2025 को आहूत बैठक में मौखिक निर्देश दिये गये थे कि मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन हेतु आई0डी0पी0एल0 परिसर में स्थित Hazardous Waste/Bio-Medical Waste आदि के निस्तारण में आये वाले व्यय की धनराशि का भुगतान वन विभाग के स्थान पर उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड द्वारा वहन किया जायेगा। आपके द्वारा संदर्भित पत्र में दिये गये निर्देशों के क्रम में उपरोक्तानुसार उप प्रभागीय वनाधिकारी, ऋषिकेश उप वन प्रभाग एवं क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, ई–115 नेहरू कॉलोनी, देहरादून को इस सम्बन्ध में स्थलीय निरीक्षण कर रिपोर्ट प्रस्तुत करने/अग्रेत्तर कार्यवाही करने हेतु निर्देशित किया जा रहा है। उनके द्वारा प्रेषित उक्त कार्य में होने वाले अनुमानित व्यय की धनराशि से आपको तदनुसार अवगत कराया जायेगा।
3. वन संरक्षक, शिवालिक वृत्त, देहरादून।
4. जिलाधिकारी, देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
5. उप जिलाधिकारी, ऋषिकेश को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
6. महाप्रबन्धक, आई0डी0पी0एल0 ऋषिकेश को उपरोक्तानुसार सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(नीरज कुमार)
प्रभागीय वनाधिकारी,
देहरादून वन प्रभाग, देहरादून।

Annexure-4

Gmail

UKPCB LEGALCELL <ukpcblegalcell@gmail.com>

NGT Case no 70/2025 O.A.No-784/2024 Dighmbar prasad vs Uttarakhand state

2 messages

dfo dehradun <dfodoon@gmail.com> Mon, Mar 9, 2026 at 6:42 PM
To: "ukpcblegalcell@gmail.com" <ukpcblegalcell@gmail.com>, DM Dehradun <dehradundm@gmail.com>, sdm.rishikesh@gmail.com, kumar sanjay <idplsanjaykumar@gmail.com>, pccfuk@gmail.com

Dear sir,
Please find the attachment file.

DOC-20260309-WA0046_
241K

kumar sanjay <idplsanjaykumar@gmail.com> Tue, Mar 10, 2026 at 4:58 PM
To: dfodoon@gmail.com
Cc: ukpcblegalcell@gmail.com, dehradundm@gmail.com, sdm.rishikesh@gmail.com

Dear Sir,

As you are aware that all Manpowers & Security services including all Contractual employees were left after the termination of Contract at IDPL Rishikesh. As on date there is no Manpower at IDPL Rishikesh Plant. All the areas of 833.89 acres at IDPL Rishikesh is under the Physical Possession of Forest Department govt. of Uttrakhand including the Plant, BTP WPP;WIP & the IDPL Township for all operational & controlling purposes. For the disposal of hazardous wastes & disposal of the burnt Ashes this area is already under the control of the Forest Department since July 2023 which was to be carried out by the Indian Oil & waste management Ltd. Roorkee through the State Govt. only.

Submitted for your information & necessary action pl.

Thanks & Regards,
[Quoted text hidden]
--
Sanjay Kumar
G.M. IDPL
Gurgaon/ Rishikesh Plant.

DOC-20260309-WA0046_
241K

Annexure-5

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
ई–115, नेहरू कॉलोनी, देहरादून–248001
टेलीफोन नं.–0135–3593200..

पत्रांक सं0–यूकेपीसीबी / आरओडी / एन.जी.टी–120 / 2025–26 / 4357-3104 दिनांकः 12/03/26

सेवा में,

सदस्य सचिव महोदय,
उत्तराखंड प्रदूषण नियंत्रण बोर्ड,
"गौरा देवी पर्यावरण भवन" 46बी,
आई.टी. पार्क सहस्त्रधारा रोड,
देहरादून।

विषय–मा0 एन0जी0टी0 नई दिल्ली में योजित M.A. No.-70/2025 (O.A.No.-784/2024) दिगम्बर प्रसाद बनाम् स्टेट ऑफ उत्तराखंड एवं अन्य में पारित आदेशों के अनुपालन के सम्बंध मे।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित M.A.No–संख्या–70 / 2025 (O.A.No-784/2024) दिगम्बर प्रसाद बनाम् स्टेट ऑफ उत्तराखंड एवं अन्य में पारित आदेश के अनुपालन में बोर्ड मुख्यालय के पत्रांक संख्या यूकेपीसीबी / एच.ओ. / सा.–183–804 / 2026 / 1933, दिनांक 05.03.2026, जिलाधिकारी, देहरादून के पत्र संख्या–276 / डी0एल0आर0सी0–2026 दिनांक 07 मार्च 2026 तथा प्रभागीय वनाधिकारी, वन प्रभाग, देहरादून के पत्र पत्रांक 3703 / 29–3 दिनांक 09.03.2026 के अनुपालन में संदर्भित स्थल मै0 आई.डी.पी.एल., ऋषिकेश, देहरादून का निरीक्षण संयुक्त समिति द्वारा दिनांक 10.03.2026 को किया गया।

अतः निरीक्षण आख्या संलग्न कर आपके अवलोकनार्थ अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक–उपरोक्तानुसार।

भवदीय,

12/3/26

(नरेश गोस्वामी)
क्षेत्रीय अधिकारी

प्रतिलिपि–

1. **जिलाधिकारी महोदय, देहरादून** के पत्र दिनांक 07.03.2026 के अनुक्रम में सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. **प्रभागीय वनाधिकारी, देहरादून वन प्रभाग, देहरादून** के पत्र दिनांक 09.03.2026 के अनुक्रम में सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।
3. **उप जिलाधिकारी महोदय,. ऋषिकेश, जिला देहरादून** को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

मा0 एन0जी0टी0, नई दिल्ली, में योजित M.A.No–70 / 2025 (O.A.No-784/2024) दिगम्बर प्रसाद बनाम् स्टेट ऑफ उत्तराखंड एवं अन्य के सम्बंध में संयुक्त निरीक्षण।

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित M.A.No–संख्या–70 / 2025 (O.A.No-784/2024) दिगम्बर प्रसाद बनाम् स्टेट ऑफ उत्तराखंड एवं अन्य में पारित आदेश के अनुपालन में बोर्ड मुख्यालय के पत्रांक संख्या यूकेपीसीबी / एच.ओ. / सा.–183–804 / 2026 / 1933, दिनांक 05.03.2026, जिलाधिकारी के पत्र संख्या–276 / डी0एल0आर0सी0–2026 दिनांक 07 मार्च 2026 तथा प्रभागीय वनाधिकारी, वन प्रभाग, देहरादून के पत्र पत्रांक 3703 / 29–3 दिनांक 09.03.2026 के अनुपालन में संदर्भित स्थल मै0 आई.डी.पी.एल., ऋषिकेश, देहरादून का निरीक्षण अधोहस्ताक्षरियों द्वारा दिनांक 10.03.2026 को किया गया। निरीक्षण आख्या निम्नानुसार है:–

1. मै0 आई.डी.पी.एल. के निरीक्षण के दौरान परिसर में स्थित हैर्जाडस वेस्ट / बायो मेडिकल वेस्ट तथा अन्य वेस्ट भंडारण यथावत् पाया गया।
2. निरीक्षण के दौरान मै0 आई.डी.पी.एल. परिसर में Ash As Well Half Burnt Medicine एवं Empty Medicine Strip/Rolls and Empty Medicine Vials पूर्व की भाँति यथावत पाये गये।
3. उक्त वेस्ट का निस्तारण वर्तमान तक नहीं हुआ है। उक्त वेस्ट जो कि TSDF (मै0 भारत ऑयल वेस्ट मैनेजमेंट, रूड़की) द्वारा निस्तारित किया जाना है, लगभग 10 टन अनुमानित किया गया है, जिसका वास्तविक भार निस्तारण के समय कम–ज्यादा होने पर वास्तविक लागत तदनुसार पुनःरक्षित की जा सकती है।
4. इस संदर्भ में TSDF द्वारा उक्त के निपटान हेतु पूर्व में वन विभाग को दिये गये कोटेशन के आधार पर उक्त निपटान पर लगभग रू.–3,50,000 / – का व्यय अनुमानित है।

आख्या अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(सुन्दर सिंह चौहान)	(अनिल सिंह रावत)	(चमन सिंह)	(नरेश गोस्वामी)
वैज्ञानिक अधिकारी, उत्तराखंड प्रदूषण नियंत्रण, बोर्ड, देहरादून	**उपप्रभागीय वनाधिकारी, ऋषिकेश, देहरादून, वनप्रभाग**	**तहसीलदार, ऋषिकेश, जनपद–देहरादून**	**क्षेत्रीय अधिकारी, उत्तराखंड प्रदूषण नियंत्रण बोर्ड, देहरादून**

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–804/2026/1972. दिनांक 12.03.2026

एन0जी0टी0 मैटर

सेवा में,

प्रभागीय वनाधिकारी
वन प्रभाग, देहरादून।

विषयः– मा0 एन.जी.टी., नई दिल्ली में योजित M.A. No. 4/2026 (in M.A. No. 70/2025 in O.A. No. 784/2024) Digambar Singh Vs. State of Uttarakhand & Ors. के सम्बन्ध में आई0डी0पी0एल0 परिसर अन्तर्गत Hazardous Waste/Bio-Medical Waste के निस्तारण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 हरित अधिकरण द्वारा पारित आदेश दिनांक 19.01.2026 के अनुपालन में प्रभागीय वनाधिकारी, क्षेत्रीय अधिकारी एवं अन्य के द्वारा आहूत निरीक्षण का संज्ञान लेना चाहें। जिसमें प्राप्त आख्यानुसार 10 टन अपशिष्ट अनुमानित किया गया है। उक्त के निस्तारण हेतु Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 में निहित प्रावधानों के अनुसार निस्तारण को भेजने से पूर्व प्राधिकार लिया जाना है।

वर्तमान में IDPL परिसर वन विभाग के नियंत्रणधीन होने के कारण वन विभाग Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 के occupier की परिभाषा में आता है अतः Occupier की Responsibility के अनुसार उक्त नियमों के अन्तर्गत प्राख्यापित फार्म–1 (प्रतिलिपि संलग्न) में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड से अपशिष्ट निस्तारण हेतु प्राधिकार प्राप्त किया जाना सुनिश्चित करें।

संलग्नकः यथोपरि।

भवदीय

(हस्ताक्षर)

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः–

1. नोडल ऑफिसर/हाई पॉवर कमेटी, प्रधान मुख्य वन संरक्षक (HoFF), वन विभाग मुख्यालय, राजपुर रोड़, देहरादून को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, यूकेपीसीबी, देहरादून को सूचनार्थ प्रेषित।

(हस्ताक्षर)

सदस्य सचिव